

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.475 of 2020

Lal Babu Prasad	Petitioner
Versus				
The State of Jharkhand & Others	Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Mr. Birendra Kumar, Advocate
For the State	: Mr. Rajiv Ranjan, A.G.

04/26.03.2021 Heard Mr. Birendra Kumar, learned counsel for the petitioner and Mr. Rajiv Ranjan, learned counsel for the State.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Pursuant to order dated 19.02.2021, Mr. K. Ravi Kumar, Principal Secretary, Department of Transport, Government of Jharkhand and Mr. Praveen Kumar Prakash, District Transport Officer-cum-Divisional Manager, Ranchi have appeared through video conferencing.

Mr. Rajiv Ranjan, learned Advocate General fairly submits that S.L.P. No.3386 of 2021 has been dismissed by the Hon'ble Supreme Court which was filed by the State against the L.P.A. No.264 of 2016. He submits that after dismissal of S.L.P., Civil Review has been preferred before the Hon'ble Supreme Court. He submits that this matter may be taken up after four weeks for obtaining order in Civil Review.

Let this matter appear on 30th April, 2021.

At the request of learned Advocate General, appearance of Mr. K. Ravi Kumar, Principal Secretary, Department of Transport, Government of Jharkhand and Mr. Praveen Kumar Prakash, District Transport Officer-cum-Divisional Manager, Ranchi is dispensed with for the time being.

(Sanjay Kumar Dwivedi, J.)

Anit